

Promotion to I.P.S. Officers

6963. SHRI CHINTAMANI JENA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that I.P.S. Officers of 1964 seniority are due for promotion in the Central Organisations and Undertakings but cannot be so promoted unless their names are brought on an approved panel;

(b) whether it is also a fact that the Home Ministry has not been able to finalise the panel so far; and

(c) if so, what action is being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):
(a) Yes, Sir.

(b) and (c). No, Sir. Cases of all IPS Officers of 1964 batch, excepting two, have already been considered by the Central Police Establishment Board and assessed their suitability for holding DIG level posts under the Government of India. The cases of the remaining two promotee officers, who were assigned 1964 year of allotment recently will also be considered shortly.

Supreme Court judgment regarding maintenance payment to dismissed employees

6964. SHRI RAJESH PILOT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in view of recent judgment of the Supreme Court about payment of some money for maintenance of dismissed employees (I.B. Officers case February 13, 1981), Government have issued any instructions to its Departments, Companies and Societies to take steps in this direction and ensure that this humanitarian and just provision is made to

benefit the victims with immediate effect; and

(b) if not, the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):
(a) and (b). The pronouncement of the Supreme Court, referred to in the Question is only an order of interim nature in a particular case and is subject to final decision on the case. The order does not lay down any principles of general application and hence the question of issuing instructions in pursuance of the pronouncement does not arise.

Weightage Policy in BHEL

6965. SHRI RAM VILAS PASWAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that weightage policy is not being followed uniformly in Bharat Heavy Electricals Ltd.; and

(b) if so, why remedial action could not be taken?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) By weightage policy, the Hon'ble Member is presumably referring to policy of according weightage to experience prior to joining BHEL for purposes of promotion in the company. Such a weightage policy has been drawn up and is followed as per guidelines issued on the subject.

(b) Does not arise.

Siemens collaboration with Public and Private Sectors

6966. SHRI JYOTIRMOY BOSU: Will the Minister of INDUSTRY be pleased to state:

(a) whether Siemens A.G., the giant Munic-based (West German) electri-